



2026:AHC:16552

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3805 of 2025

Narendra Kumar Tyagi

.....Petitioner(s)

Versus

State Of Up And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Mishra, Noor Saba Begum
Counsel for Respondent(s)	: C.S.C., Sunil Kumar Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Noor Saba Begum, learned counsel for the petitioner, Sri Rajesh Kumar Tiwari, learned Addl. C.S.C. as well as Sri Chandan Kumar, learned standing counsel for the state-respondents and Sri Sunil Kumar Singh, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following reliefs:-

"1. Issue a writ, order or direction in the nature of certiorari quashing the order dated 25.04.2007 passed in Civil Revision No.13 of 2004-05, Rajveer V. State, Revision No. 14/2004-05, Devi Dayal V. State, Revision No. 15/2004-05, Roshan Lal V. State by Board of Revenue, Allahabad (Rajveer Versus State).

ii . Issue a writ, order or direction in the nature of mandamus directing the respondent Nos.6 to 9 to not create any third party right of the land in Khasra No.387 situated at Village-Khurrampur, Police Station-Muradnagar, District-Ghaziabad."

3. Counsel for the petitioner submitted that the order dated 25.4.2007 passed in Revision No.13 of 2004-05 should be set aside and direction be issued that private respondent nos. 6 to 9 may not create any third-party-right in respect to khasra no.387.

4. I have considered the arguments advanced by learned counsel for the petitioner and perused the records.

5. The record demonstrates that suit under Section 229-B of the U.P. Z.A. & L.R. Act filed by the private respondents was decreed, giving benefit of Section 122-B (4F) of the U.P. Z.A. & L.R. Act.
6. Under the impugned order passed in the year 2007, the judgment and decree passed in the suit under Section 229-B of the U.P. Z.A. & L.R. Act has been affirmed.
7. The public interest litigation cannot be entertained to set aside the revisional order passed about 18 years before in the proceeding under Section 229-B of the U.P. Z.A. & L.R. Act.
8. Full procedure has been prescribed for filing of suit under Section 229-B of the U.P. Z.A. & L.R. Act as well as appeal and revision, as such, filing of public interest litigation for setting aside the judgment and order passed in regular revenue proceeding is abuse of process of law.
9. There is no scope for interference in the matter.
10. The public interest litigation is dismissed accordingly.

(Chandra Kumar Rai,J.)

January 22, 2026
C.Prakash